

12.8 hrs.

ALIGARH MUSLIM UNIVERSITY
(AMENDMENT) BILL.

MR. SPEAKER: Now Shri Shiv Shankar.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to move for leave to withdraw the Bill further to amend the Aligarh Muslim University Act, 1920.

MR. SPEAKER: Mr. Harikesh Bahadur, would you like to speak now?

SHRI HARIKESH BAHADUR: I would like to speak later.

MR. SPEAKER: The question is:

"That leave be granted to withdraw the Bill further to amend the Aligarh Muslim University Act, 1920."

The motion was adopted.

SHRI P. SHIV SHANKAR: I withdraw the Bill.

12.09 hrs.

ALIGARH MUSLIM UNIVERSITY
(SECOND AMENDMENT) BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to move for leave to introduce a Bill further to amend the Aligarh Muslim University Act, 1920.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Aligarh Muslim University Act, 1920."

The motion was adopted.

SHRI P. SHIV SHANKAR: I introduce the Bill.

12.09 hrs.

BENGAL CHEMICAL AND PHAR-
MACEUTICAL WORKS LIMITED
(ACQUISITION AND TRANSFER OF
UNDERTAKINGS) BILL*.

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): I beg to move for leave to introduce a Bill to provide for the acquisition and transfer, in the public interest, of the undertakings of the Bengal Chemical and Pharmaceutical Works Limited, and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the acquisition and transfer, in the public interest, of the undertakings of the Bengal Chemical and Pharmaceutical Works Limited, and for matters connected therewith or incidental thereto."

The motion was adopted.

SHR VEERENDRA PATIL: I introduce the Bill.

12.10 hrs.

HIGH COURT AT BOMBAY (EX-
TENSION OF JURISDICTION TO
GOA, DAMAN AND DIU) BILL*.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to move for leave to introduce a Bill to provide for the extension of the jurisdiction of the High Court at Bombay to the Union territory of Goa, Daman and Diu, for the establishment of a permanent bench of that High Court at Panaji and for matters connected therewith.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the extension of the jurisdiction of the High Court at Bombay to the Union territory of Goa, Daman and Diu, for the establishment of a permanent bench of that High Court at Panaji and for matters connected therewith."

The motion was adopted.

SHRI P. SHIV SHANKER: I introduce** the Bill.

12.10 hrs.

HOTEL-RECEIPTS TAX BILL*.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to impose a special tax on gross receipts of certain hotels.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to impose a special tax on gross receipts of certain hotels."

The motion was adopted.

SHRI R. VENKATARAMAN: I introduce** the Bill.

12.11 hrs.

PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT BILL*.

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): I beg to move for leave to introduce a Bill to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971."

The motion was adopted.

SHRI P. C. SETHI: I introduce** the Bill.

12.11 hrs. . .

CRIMINAL LAW (AMENDMENT) BILL*

THE MINISTER OF HOME AFFAIRS (SHRI ZAIL SINGH): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, the Code of Criminal Procedure 1973 and, the Indian Evidence Act, 1872.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872."

The motion was adopted.

SHRI ZAIL SINGH: I introduce the Bill.

**Introduced with the recommendation of the President.

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